

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
@@@@@@@

Commercial Complex (BDA),  
Indiranagar,  
Bangalore - 560 038

Dated : 11/9/87

APPLICATION NO 669

/87(T)

W.P. NO 2904 /84

Applicant

Smt Jayalakshmi & 2 Ors

v/s The Secretary, M/o Education & 3 Ors

To

1. Smt Jayalakshmi  
U.D.C.  
Kendriya Vidyalaya Sangathan  
Jalahalli  
Bangalore
2. Shri M. Mani  
L.D.C.  
Kendriya Vidyalaya Sangathan, ASC  
Bangalore - 560 047
3. Shri Chidambaram  
'D' Employee  
Kendriya Vidyalaya Sangathan, ASC  
Bangalore - 560 047

4. Shri K. Sreedhar  
Advocate  
36, 'Vagdevi'  
Shankarapuram  
Bangalore - 560 004
5. The Secretary  
Ministry of Education  
New Delhi
6. The Dy. Commissioner (Admin)  
Kendriya Vidyalaya Sangathan  
(Nehru House)  
4, Bahadur Shah Zafar Marg  
New Delhi - 110 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~/  
~~INTERIM ORDER~~ passed by this Tribunal in the above said  
application on 25-8-87.

*Revd. Sh. Sh. D.*  
DEPUTY REGISTRAR  
~~SECRETARY~~  
(JUDICIAL)

Encl : as above.

7. The Commissioner  
Kendriya Vidyalaya Sangathan  
No. 4, Bahadur Shah Zafar Marg  
New Delhi - 110 002

8. The Chairman  
Kendriya Vidyalaya Sangathan  
4, Bahadur Shah Zafar Marg  
New Delhi - 110 002

*RECEIVED (7) copies 2/9/87*

Diary No. 1046/CB/10

Date: 2/9/87 *B*

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE

ORDER SHEET

Application No 669 of 1987(7)

W.P. 2904/87

Respondent

Secretary, 91/0 Education, M.R.D.  
& 304.

Applicant

Jayalakshmi & 203.

Advocate for Applicant

Sh. H.S. Jos.

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
28-7-87.		<p><u>KSPVC/PSM(A)</u> 25.8.1987.</p> <p><u>order</u></p> <p>This is a transferred application received from the High Court of Karnataka U/s 29 of the Administrative Tribunal Act, 1985 ('the Act').</p> <p>The applicants are working in Kendriya Vidyalayas of Bangalore, which are established and managed by a registered society called 'Kendriya Vidyalaya Sangathan' ('Society'), registered under the Societies Registration Act, 1860 (Central Act No.21 of 1860). These facts are admitted by the applicants themselves in their application. So far, the Central Government in exercise of the powers conferred by Sec.14(3) of the Act has not conferred jurisdiction on this Tribunal over the society and the institutions it is managing in the different parts of the country. From this, it follows that the matter, which relates to registered society, can be taken on the file of the</p> 

Date	Office Notes	Orders of Tribunal
		<p>Tribunal and decided, notwithstanding an order made by Shri K. Shivshanker <del>XXX Bhat</del> Bhat, J., to the contrary on 8.7.1987. Shri K. Sreedhar, learned counsel for the applicants, does not dispute this legal position, and very rightly, asks us to retransfer these proceedings to the Hon'ble High Court itself for being dealt with in accordance with law.</p>
		<p>On the foregoing discussion, we hold that we have no jurisdiction to take this application on the file of this Tribunal. We have no <del>other</del> <sup>alternative</sup> choice except to retransfer the proceedings to the Hon'ble High Court.</p>
		<p>We, therefore, <del>retransferred</del> direct the Registrar to retransfer the proceedings to the Hon'ble High Court itself along with an authenticated copy of this order.</p>



VICE CHAIRMAN

dms.

25/8/1987

MEMBER (A)

True copy

B. M. Venkatesh  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

*SLC*  
REGD. A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

\*\*\*\*\*

A.No.669/87(T)  
(W.P.No.2904/84)

Commercial Complex(BDA),  
Indiranagar, Bengaluru  
Bangalore- 560 038.

Date: 13/10/87

To

The Assistant Registrar,  
High Court of Karnataka,  
High Court Buildings,  
Bangalore.

Sir,

Sub: Transfer of Case records of W.P.No.  
2904/84- Smt.Jayalekshmi & ors.  
V/o. Secretary, Min. of Education,  
New Delhi & ors.

\*\*\*\*\*

Consequent on the orders dt. 25-8-87 of this  
Tribunal ( a authenticated copy enclosed) in A.No.669/87(T)  
(W.P.No.2904/84) all the case records (duly indexed) pertaining  
to the WP are returned herewith for further proceedings at the  
Hon'ble High Court, Karnataka. Copies of the order dt. 25-8-87,  
has been sent to parties concerned.

Yours faithfully,

*B.V. Venkatesh*  
(B.V. VENKATESH REDDY)  
Deputy Registrar(T).

Encld: As per Index.

A.No: 665/87(T)  
(W.P.No.2904/84)

INDEX SHEET

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By REGD. A.D.

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

A.No.669/87(J)  
(W.P.No.2904/84)

Commercial Complex(BDA),  
Indiranagar, Bangalore- 560 038.

Date: 14.9.87

To

The Assistant Registrar,  
High Court of Karnataka,  
High Court Buildings,  
Bangalore.

Sir,

Sub: Transfer of Case records of W.P.No.  
2904/84- Smt.Jayalakshmi & ors.  
V/s. Secretary, Min. of Education,  
New Delhi & ors.

Consequent on the orders dt. 25-8-87 of this Tribunal ( a authenticated copy enclosed) in A.No.669/87(T) (W.P.No.2904/84) all the case records (duly indexed) pertaining to the WP are returned herewith for further proceedings at the Hon'ble High Court, Karnataka. Copies of the order dt. 25-8-87, have been sent to the parties concerned.

Yours faithfully,

(B.V.VENKATA REDDY)  
Deputy Registrar(3).

Encls As per Index.



RECEIVED 10/17/1968

Diary No. 1146187 C.R.

Diary No. 1146187 C.R.  
Date: 16/9/87 B

A.No. 669/87(T)  
(W.P.No.2904/84)

INDEX SHEET

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**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

**ORDER SHEET**

Application No 669 of 1987 (T)  
W.P. 2904/85

**Applicant**

Jayalakshmi & 2 ors.

**Advocate for Applicant**

Sh. H. S. Jos.

**Respondent**

Secretary, 97/10 Education, M. P. Delhi  
& 30 ors.

**Advocate for Respondent**

Date	Office Notes	Orders of Tribunal
28-7-87.		<p><u>KSPVC/PSM(A)</u> 25.8.1987.</p> <p><u>Order</u></p> <p>This is a transferred application received from the High Court of Karnataka U/s 29 of the Administrative Tribunal Act, 1985 ('the Act').</p> <p>The applicants are working in Kendriya Vidyalayas of Bangalore, which are established and managed by a registered society called 'Kendriya Vidyalaya Sangathan' ('Society'), registered under the Societies Registration Act, 1860 (Central Act No.21 of 1860). These facts are admitted by the applicants themselves in their application. So far, the Central Government in exercise of the powers conferred by Sec.14(3) of the Act has not conferred jurisdiction on this Tribunal over the society and the institutions it is managing in the different parts of the country. From this, it follows that this matter, which relates to a registered society, cannot be taken on the file of the</p> 

Date

Office Notes

Orders of Tribunal

Tribunal and decided, notwithstanding an order made by Shri K. Shivshanker ~~xxx Bhat~~ Bhat, J., to the contrary on 8.7.1987. Shri K. Sreedhar, learned counsel for the applicants, does not dispute this legal position, and very rightly, asks us to retransfer these proceedings to the Hon'ble High Court itself for being dealt with in accordance with law.

On the foregoing discussion, we hold that we have no jurisdiction to take this application on the file of this Tribunal. We have no ~~other~~ <sup>alternative</sup> ~~choice~~ except to retransfer the proceedings to the Hon'ble High Court.

We, therefore, ~~extremly~~ direct the Registrar to retransfer the proceedings to the Hon'ble High Court itself along with an authenticated copy of this order.



Ms. Sharmila  
VICE CHAIRMAN  
dms. 25/8/1987  
True copy"

P. D. 69  
28/8  
MEMBER(A)

RECEIVED  
DEPUTY REGISTRAR  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE  
1(9)